

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/5981/2020**

This the 15th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Barkat Ali Khanday Son of Shri Showkat Ali Khanday resident of Sebdan, Tehsil & District Budgam, Kashmir, Age 32 years, through his mother Mst. Mugli.

.....Applicant

(Advocate:- Mr. M.I. Sofi-**Not Present**)

**Versus**

1. Union of India through Secretary to Government of India, Ministry of Railways, New Delhi and 4 ors. ....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last date also i.e., 07.04.2021, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**